

**Smuggling of Currency Notes to Nepal**

\*177. SHRI D. G. GAWAI:  
SHRI DURGA CHAND:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the large scale smuggling of currency notes of Rs. 1000, 5000 and 10000 denomination to Nepal after their demonetisation was announced;

(b) the total currency with Nepal banks of these notes exchanged; and

(c) whether Government have approached the Government of Nepal in this regard before and after declaring these notes as illegal tender?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) Reports received by the Government do not suggest large scale smuggling of currency notes of Rs. 1,000 and above to Nepal after their demonetisation.

(b) Two pieces of Rupees 10,000 notes and twenty pieces of Rupees 1000 notes were exchanged by the Nepal Rashtra Bank. These notes were held by His Majesty's Government Department in Nepal.

(c) On demonetisation of the high denomination notes, the Government of India informed His Majesty's Government of Nepal.

**Import of Edible Oil**

\*178. SHRI M. KALYANASUN-  
DARAM:  
SHRI PRASANNBHAI  
MEHTA:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government have decided to import edible oil to meet the shortage in the country;

(b) if so, what is the estimated shortage of edible oil for the current year and to what extent it is expected to be met by import;

(c) whether Government propose to canalise all such imports through State Trading Corporation or private traders also will be allowed to import this commodity; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Yes, Sir.

(b) In order to have a comfortable supply during the oil year November, 1977—October 1978, it is proposed to import about 9.50 lac tons of edible oils.

(c) and (d). Private trade will also be allowed to import edible oils for direct consumption, though the bulk of the import will be through the STC. The exact quantum and the kinds of oil to be imported by private trade are yet to be finalized.

**विभाजन समझौते के अनुसार पाकिस्तान द्वारा देय राशि**

\*179. डा० लक्ष्मीनारायण पांडेय :  
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत और पाकिस्तान के बीच 1947 में हुए चल तथा अचल आस्तियों के विभाजन समझौते के अनुसार पाकिस्तान ने भारत को देय राशि की एक भी किस्त नहीं चुकाई है;

(ख) यदि हां, तो इस संबंध में सरकार क्या कार्यवाही कर रही है; और

(ग) अदा की जाने वाली मूल राशि तथा इस वक्त बकाया राशि का ब्यौरा क्या है ?

**वित्त मंत्री (श्री एच० एम० पटेल) :**  
(क) जी, हाँ।

(ख) और (ग). पाकिस्तान का भारत को देय विभाजन ऋण लगभग 300 करोड़ रुपये है; विभिन्न अवसरों पर किये गये प्रयत्नों के बावजूद ठीक ठीक कितनी रकम निकलती है इस पर सहमति नहीं हो सकी है। चूँकि पाकिस्तान ने कोई रकम भ्रदा नहीं की है इसलिए सारी की सारी रकम बकाया है। इस संबंध में पाकिस्तान से फिर बातचीत शुरू करने के प्रश्न पर बराबर समीक्षा की जाती रहती है।

#### **Termination of Services of Employees etc. during Emergency**

\*180. DR. BALDEV PRAKASH:  
Will the Minister of FINANCE be pleased to state:

(a) the number of officers and other employees demoted or decategorised from officer to non-officer category and terminated from General Insurance Corporation and its subsidiaries in Amritsar District during emergency;

(b) whether any chargesheet or show cause notice was given to them before their demotion/decategorisation and termination;

(c) whether an opportunity was provided to them to represent their cases before taking action;

(d) whether Government have considered their cases to undo the wrong done to them;

(e) if so, how much time is likely to be taken to redress the grievances of those affected by the emergency; and

(f) whether any representations of cases of misuse of power and harassment of Junior Officers and public during emergency by higher officers

have come to the notice of Government and if so, the action taken by Government?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (e). In Amritsar District, there is only one case of an official (Ex-Divisional Manager of erstwhile Howrah Insurance Company) who, following nationalisation of General Insurance Industry, was categorised as Development Staff on the recommendations of a Committee appointed by the General Insurance Corporation of India for the purpose. Subsequently under instructions of the General Insurance Corporation of India, a Screening Committee was set up by the New India Assurance Company to consider the cases of Inspectors who were operating on a high cost. The Committee reviewed such cases and recommended to terminate the services of the concerned official in view of his high cost and low procurement of business. The Company terminated his services on 27th March 1976. He filed two writ petitions in the High Court of Punjab and Haryana against his categorisation and the order of termination of his service but the same were dismissed. He has moved the Supreme Court with a petition for special leave to appeal against the order of the High Court dismissing his writ in respect of his categorisation. The official has also submitted his representation to the Appellate Committee which has recently set up by the New India Assurance Co. Ltd., to consider the cases of officers aggrieved against their initial categorisation.

(f) Some representations have been received and they are being looked into.

**स्टेट बैंक ऑफ इण्डिया, दिल्ली में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए प्रतियोगितात्मक परीक्षा**

\* 181. श्री सही लाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनवरी, 1978 के तीसरे सप्ताह में दिल्ली स्थित अपने मुख्यालय में